GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 391 ANSWERED ON 22/07/2025

CHANGES IN GUIDELINES UNDER PMGSY

391. SHRI LALJI VERMA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some roads have been earmarked in Ayodhya and Ambedkar Nagar districts under the Pradhan Mantri Gram SadakYojana (PMGSY) in the financial year 2024-25 and 2025-26;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has made changes in the rules of PMGSY acting on the proposal of public representatives to identify villages under their Parliamentary Constituencies, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN)

(a) & (b): The State of Uttar Pradesh has been sanctioned the full entitlement of roads and bridges under Pradhan Mantri Gram SadakYojana (PMGSY)-I, II and III. In Ayodhya and Ambedkar Nagar districts, no works under PMGSY have been sanctioned during the FY 2024-25 and 2025-26.

Before the FY 2024-25, a total of 298 road works with a length of 1194 Km were sanctioned under PMGSY in Ayodhyaya district and all road works have been completed.

Similarly, before the FY 2024-25, a total of 248 road works with a length of 875 Km were sanctioned under PMGSY in Ambedkarnagar district and all road works have been completed.

(c): The PMGSY has an inbuilt mechanism for consultation with public representatives at various stages of planning and implementation of the programme. Advisories have been issued and reiterated from time to time to the State Governments/State Rural Road Development Agencies, giving emphasis, inter-alia, on strict compliance of these provisions.

Further the following provisions have been made under the Programme Guidelines of PMGSY-IV:-

- (i) The District Rural Roads Plan (DRRP) is to be updated and a Comprehensive New Connectivity Priority List (CNCPL) at Block and District level has to be prepared, based on the survey, and placed before the District Panchayats. Thereafter proposals have to be approved by District Panchayats. In all these stages the suggestions and proposals from Hon'ble Members of Parliament are to be given due importance.
- (ii) After the CNCPL is prepared and verified it shall be placed before the district Panchayat. The Member of Parliament/MLAs shall be given a copy of the CNCPL and their suggestions and the suggestions of lower level Panchayati Raj institutions shall be given fullest consideration by the district panchayat while according its approval.
- (iii) Also, the suggestions of the Hon'ble Members of Parliament regarding the eligible habitations should be duly recorded in MP-1 format before submission of proposals to district Panchayat for approval. This will ensure that the eventual selection of the habitations is comprehensive and it strengthens the planning and implementation under the programme.

Vide Ministry's Circular dated 29.01.2025, States were advised that during the survey process of PMGSY-IV, the Project Implementation Units (PIUs) should apprise the Hon'ble Members of Parliament (both LokSabha and RajyaSabha as per the PMGSY norms) regarding the ongoing survey and give due consideration to their suggestions for inclusion of habitations in DRRP and CNCPL as per the eligibility norms of the programme.
